

ITEM NO.26

Court 5 (Video Conferencing)

SECTION IV-C

WWW.LIVELAW.IN  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12470/2021

(Arising out of impugned final judgment and order dated 04-08-2021 in WP(C) No. 6509/2019 passed by the High Court Of M.P Principal Seat At Jabalpur)

ASSOCIATION OF PRIVATE UNIVERSITIES  
MADHYA PRADESH & ANR.

Petitioner(s)

VERSUS

STATE OF MADHYA PRADESH & ORS.

Respondent(s)

(IA No.97708/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.97762/2021-EXEMPTION FROM FILING O.T. )

Date : 16-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Mrigank Prabhakar, AOR  
Mr. Yash Mittal, Adv.

For Respondent(s) Mr. Siddharth R. Gupta, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

By an order dated 15.07.2019, this Court requested the High Court to dispose of Writ Petition No.6509/2019 expeditiously. By an order dated 04.08.2021, the High Court adjourned the matter to 25.08.2021.

The High Court is requested to dispose of the writ petition on the said date i.e. 25.08.2021 as the matter pertains to the reservations in Post Graduate Medical Courses.

With these observations, the Special Leave Petition is dismissed.

Pending application(s), if any, shall stand disposed of.

Signature Not Verified  
Digitally signed by  
JAGDISH KUMAR  
Date: 2021.08.17  
17:02:09 IST  
Reason: [ ]

(NIRMALA NEGI)  
COURT MASTER (SH)

(ANAND PRAKASH)  
BRANCH OFFICER